

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.06/(MAH)/2016
CA No.


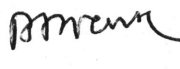
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE PARTIES: Mr. Vijay Vasant Dhavale
V/s.
M/s. Dolce Pharmaceuticals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	A.T. Rajguroo	Advocate for Respondents	
2	B.B. Tanwar	Adv. for Petitioner	

ORDER

CP No.06/59/CLB/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. Although the matter was enlisted for final hearing, however, on the request of the Learned Advocate of the Petitioner, matter is adjourned so that the compilation of the Orders and the Case Laws can be filed with a copy in advance to the other side.
3. Likewise opportunity is granted to the other side to file the Written Arguments before the next date of hearing.
4. Adjourned to **21st March, 2017** as consented by both the sides. This is the last opportunity granted to the Petitioner.

20th February, 2017.

Sd/-
M.K. SHRAWAT.
MEMBER (JUDICIAL)